

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2266
TO BE ANSWERED ON 29.11.2016

Death of Wild Animals

2266. SHRI UDAY PRATAP SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any study has been conducted regarding the death of wild animals due to careless attitude of the Forest Department and poaching;
- (b) if so, the mortality rate of wild animals during each year of the last three years and the current year, State/Union Territory-wise; and
- (c) the remedial measures taken by the Government to check the repetition of such incidents and to prevent the death of wild animals in future?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

- (a) No specific study has been conducted by this Ministry regarding the death of wild animals due to careless attitude of the Forest Department and poaching.
- (b) In view of (a) above, question does not arise.
- (c) The important measures taken by the Government to prevent poaching of wild animals include:
 - i. Legal protection has been provided to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972.
 - ii. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.

- iii. Special programmes like 'Project Tiger' and 'Project Elephant' have been launched for conservation of these endangered species and their habitats.
- iv. A specific component of "Recovery programmes for saving critically endangered species and habitats" is provided in the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' for focused conservation action on selected critically endangered species.
- v. In addition to provision of stringent punishment for the offenders, the Wild Life (Protection) Act, 1972 also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- vi. Financial and technical assistance is provided to the State/ Union Territory Governments under the Centrally Sponsored Schemes for providing better protection to wildlife including endangered species and improvement of its habitat.
- vii. The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
- viii. The Wildlife Crime Control Bureau has been set up to ensure co-ordination among various officers and State Governments in connection with the enforcement of law for control of poaching and illegal trade in wildlife and its products.
